

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 09

CA 237/2024 IN CP/234(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: FARMLINK AGRI DISTRIBUTION AND
MARKETLINKAGE PRIVATE LIMITED

Sub-Section (1) Of Section 66. Rule 154, NCLT 2016

ORDER

1. Ld. Counsel is present, however, not marked his attendance in attendance sheet.
2. Ld. Counsel draws our attention to the Para-16 of the order dated 25.04.2024 whereby the Petitioner company was directed to file appropriate application for seeking deletion the word assets reconstruction company in para-16 of the order. Ld. Counsel submits that the name of the Petitioner Company does not contains these words and these directions appears to have been given due to inadvertence.

3. We have verified case records, and find the submission correct. Accordingly, para-16 of the order dated 25.04.2024 is deleted and para 17 & 18 are renumbered as para-16 & 17 respectively.
4. In view of the aforesaid, the **CA 237 of 2024** is **allowed** as **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/Neeraj/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)